

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 10.01.2013

The meeting No.40/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 10.01.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.38/AM-13, dated 27.12.2012 was taken for ratification. As there were no amendments to the same, the above referred minutes of 27.12.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.40/AM-13 dated 10.01.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 40/84-ALC3/2012

MEETING DATE : 10.01.2013

1	Case No.:16/40/84-ALC3/2012	Party Name: BHARAT SILKS	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Deferred
	HQ File :01/84/050/00371/AM13/	RLA File :07/24/040/00320/AM13/	Lic.No/Date:0710091990 15.11.2012	Defer Date: 07.02.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted the CAD/CAM, measurement chart and sketch of all the export products in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 07.02.2013.			

Case No.:28/35/84-ALC3/2012	Party Name: CHELSEA MILLS	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Approved	
HQ File :01/84/050/00322/AM13/	RLA File :05/23/040/00325/AM13/	Lic.No/Date:0510339025 16.11.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/110/2012-13/Hos., dated 09.01.2013 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Tiered Dress made of 100% Cotton Denim fabric, GSM-155+/- 10%, Style:	5366 Nos.	100% Cotton Denim fabric, GSM-155+/- 10%	2.47 Sq. Meter per piece

	426944/370668		Sensor Tags	1 No. per piece
2.	Infants Dress with diaper cover made of 100% Cotton Denim fabric, GSM-155+/-10%, Style: 416967/349269	8200 Nos.	100% Cotton Denim fabric, GSM-155+/-10%	0.99 Sq. Meter per piece
3.	Girls Flared Shorts made of 100% Cotton Denim fabric, GSM-295+/-10%, Style: 348314/357292	5750 Nos.	100% Cotton Denim fabric, GSM-295+/-10%	1.45 Sq. Meter per piece
			Zip Fastners	1 No. per piece
			Snap Fastners	3 sets per piece
			Elastic	0.95 Meter per piece
			Sensor Tags	1 No. per piece
4.	Infants Overall Top made of 100% Cotton Denim fabric, GSM-185+/-10%, Style: 416921/349239	5980 Nos.	Fusible Interlining	0.31 Sq. meter per piece
			100% Cotton Denim fabric, GSM-185+/-10%	1.10 Sq. Meter per piece
			Snap Fastners	7 sets per piece
			Elastic	0.95 Meter per piece
5.	Infants Ruffle Overall Shorty made of 100% Cotton Denim fabric, GSM-185+/-10%, Style:	16,680 Nos.	Sensor Tags	1 No. per piece
			100% Cotton Denim fabric, GSM-185+/-10%	1.07 Sq. Meter per piece

	377635/310964		Snap Fastners	5 sets per piece
			Elastic	1.61 Meter per piece
6.	Infants & Girls Flared Dress made of 85% Cotton 15% Polyester Denim fabric, GSM-185+/-10%, Style: 381747	13,400 Nos.	85% Cotton 15% Polyester Denim fabric, GSM-185+/-10%	1.47 Sq. Meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

3	Case No.:12/40/84-ALC3/2012	Party Name: UNITED DRY GOODS (P) LTD	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Deferred
	HQ File :01/84/050/00367/AM13/	RLA File :07/24/040/00332/AM13/	Lic.No/Date:0710092001 16.11.2012	Defer Date: 07.02.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has submitted CAD without specification. Applicant firm has not submitted measurement chart, sketch, style No. and sample of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 07.02.2013.			

4	Case No.:15/40/84-ALC3/2012	Party Name: APSARA SILKS	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Deferred
	HQ File :01/84/050/00370/AM13/	RLA File :07/24/040/00301/AM13/	Lic.No/Date:0710092000 16.11.2012	Defer Date: 07.02.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requirement of export and import product should be in Kg. term. Applicant firm has not submitted the width of the export and import product. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above			

information/ details for consideration of the proposal. The case stands for re-listing on 07.02.2013.

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Case No.:11/40/84-ALC3/2012	Party Name: VEEKAY POLYCOATS LTD.	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status : Approved	
HQ File :01/84/050/00366/AM13/	RLA File :05/24/040/00299/AM13/	Lic.No/Date:0510339205 20.11.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Non woven fabric for backing material made of 100% Polyester manmade fibre, GSM-200+/- 10%	10,00,000 Sq. meter	Relevant 100% Polyester manmade fibre, GSM-200+/- 10%	2,10,000.000 Kgs. (Including 5% wastage)
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

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Case No.:1/40/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Approved	
HQ File :01/84/050/00356/AM13/	RLA File :05/23/040/00337/AM13/	Lic.No/Date:0510339280 21.11.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infants Shorts made of 100% Cotton yarn dyed woven fabric,	3820 Nos.	100% Cotton yarn dyed woven fabric, GSM-159+/-	1299 Sq. meter

	GSM-159+/-10%, No.425704/306258	Style	10%	
2.	Girls Shorts made of 100% Cotton yarn dyed woven fabric, GSM-159+/-10%, No.425704/306258	Style	8650 Nos.	100% Cotton yarn dyed woven fabric, GSM-159+/- 10% 5709 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/40/84-ALC3/2012	Party Name: RANGI INTERNATIONAL PVT LTD	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Approved
HQ File :01/84/050/00363/AM13/	RLA File :05/24/040/00312/AM13/	Lic.No/Date:0510339304 21.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Viscose Knit Vest	1650.000 Meter	Copper Chain	Net to net with accountability
2.	Viscose Knit Dress	3000.000 Meter	Other Chain	Net to net with accountability
3.	Viscose Knit T-Shirt	1650.000 Meter	Other Chain	Net to net with accountability

Both type of chain to be accounted for separately.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/40/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Approved
HQ File :01/84/050/00365/AM13/	RLA File :05/24/040/00300/AM13/	Lic.No/Date:0510339279	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress made of 55% Linen 45% Rayon dyed fabric, GSM-197+/-10%, Style No.CX8-7113941	5230 Nos.	55% Linen 45% Rayon dyed fabric, GSM-197+/-10%	8630 Sq. meter
2.	Girls Romper made of 55% Linen 45% Rayon dyed fabric, GSM-197+/-10%, Style No.CX8-7113857	4300 Nos.	55% Linen 45% Rayon dyed fabric, GSM-197+/-10%	7568 Sq. meter
3.	Ladies Skirt made of 70% Rayon 30% Nylon dyed fabric, GSM-43+/-10%, Style No.4CWM50184-B	25,200 Nos.	70% Rayon 30% Nylon dyed fabric, GSM-43+/-10%	1,16,928 Sq. meter
4.	Girls Dress with dipper made of 100% Cotton yarn dyed fabric, GSM-139+/-10%, Style No.CT8-7113902	5415 Nos.	100% Cotton yarn dyed fabric, GSM-139+/-10%	6011 Sq. meter
5.	Ladies Dress made of 100% Silk dyed fabric, GSM-52+/-10%, Style No.WM012C-B	1430 Nos.	100% Silk dyed fabric, GSM-52+/-10%	2760 Sq. meter
6.	Ladies Blouse made of 100% Silk dyed fabric, GSM-52+/-10%, Style No.WM012C-A	2550 Nos.	100% Silk dyed fabric, GSM-52+/-10%	4029 Sq. meter
7.	Ladies Blouse made of 100% Silk	2050 Nos.	100% Silk dyed fabric,	3444 Sq.

	printed fabric, GSM-52+/-10%, Style No. WM012C-M		GSM-52+/-10%	meter
	The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			
9	Case No.:2/40/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Deferred
	HQ File :01/84/050/00357/AM13/	RLA File :05/23/040/00340/AM13/	Lic.No/Date:0510339395 23.11.2012	Defer Date: 07.02.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted the samples of the export products No.1 to 3 in support of their proposal and decided to ask the applicant firm to make available the samples of the export products No.1 to 3 for consideration of the proposal and decided to refer the case to DC(MSME) for their examination and comments. The case stands for re-listing on 07.02.2013.			

10	Case No.:6/40/84-ALC3/2012	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Deferred
	HQ File :01/84/050/00361/AM13/	RLA File :05/24/040/00315/AM13/	Lic.No/Date:0510339398 23.11.2012	Defer Date: 07.02.2013
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted the samples of all the export products in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the samples of all the export products for consideration of the proposal. The case stands for re-listing on 07.02.2013.</p>			

	Case No.:13/40/84-ALC3/2012	Party Name: RAMESWAR UDYOG PRIVATE LIMITED,	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Approved
	HQ File :01/84/050/00368/AM13/	RLA File :08/24/040/00287/AM13/	Lic.No/Date:0810116433	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Jacket made from 99% Cotton 1% Carbon woven fabric, GSM-280+/-10%	1600 Nos.	99% Cotton 1% Carbon woven fabric, GSM-280+/-10%, width-150 cms.	5088 Sq. meter

The GSM should match in both import and export.

The R.A. has been advised to call the Style No. of the export product from the applicant firm and impose the same in the export product.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:14/40/84-ALC3/2012	Party Name: RAMESWAR UDYOG PRIVATE LIMITED,	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Deferred
HQ File :01/84/050/00369/AM13/	RLA File :08/24/040/00286/AM13/	Lic.No/Date:0810116434 23.11.2012	Defer Date: 07.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requirement of fabric is very high. The applicant firm has not submitted the CAD/CAM and calculation sheet of the export product to arrive at the requirement of 5.03 sq. meter per piece in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 07.02.2013.

Case No.:7/40/84-ALC3/2012	Party Name: S.A.N. INTERNATIONAL,(A DIV.OF S.A.N. GARMENT MFG.)	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Deferred
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13	HQ File :01/84/050/00362/AM13/	RLA File :05/24/040/00319/AM13/	Lic.No/Date:0510339630 27.11.2012	Defer Date: 07.02.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not submitted the CAD/CAM, measurement sheet and sketch of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 07.02.2013.			

14	Case No.:17/40/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Deferred
	HQ File :01/84/050/00372/AM13/	RLA File :35/24/040/00018/AM13/	Lic.No/Date:3510039689 27.11.2012	Defer Date: 07.02.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that: <ul style="list-style-type: none"> i) The applicant firm has not submitted the CAD/CAM, measurement sheet and sketch of both the export product in support of their proposal. ii) If three different garments made out of three different fabric/blends, the quantity of each garments to be given separately with corresponding requirement of import items. iii) If the two export products are made out of three different fabrics, the quantity of each type of fabric used in such export product to be reflected. iv) Content of import item No.1, 2, 8 & 9 has not been mentioned in the export products. v) The applicant firm has not given the style No. of both the export product. <p>Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 07.02.2013.</p>			

	Case No.:3/40/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Deferred
	HQ File :01/84/050/00358/AM13/	RLA File :05/23/040/00352/AM13/	Lic.No/Date:0510339820 30.11.2012	Defer Date: 07.02.2013

15	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not submitted the measurement sheet, sample, justification and calculation sheet of the export product to arrive at the requirement of fabric as reflected in the application in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 07.02.2013.</p>
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16	Case No.:5/40/84-ALC3/2012	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Deferred
	HQ File :01/84/050/00360/AM13/	RLA File :05/24/040/00329/AM13/	Lic.No/Date:0510339813 30.11.2012	Defer Date: 07.02.2013
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not submitted the measurement sheet, sample and calculation sheet of the export product to arrive at the requirement of fabric as reflected in the application in support of their proposal. The requirement of fabric may be indicated in Sq. meter as well as in KG. term. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 07.02.2013.</p>			

17	Case No.:9/40/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Approved									
	HQ File :01/84/050/00364/AM13/	RLA File :05/24/040/00318/AM13/	Lic.No/Date:0510339812 30.11.2012										
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-</p> <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies Top made of 100% Polyester solid dyed woven fabric,</td><td>4875 Nos.</td><td>100% Polyester solid dyed woven fabric, GSM-123+/-</td><td>10,587 Sq. meter</td></tr> </tbody> </table>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Top made of 100% Polyester solid dyed woven fabric,	4875 Nos.	100% Polyester solid dyed woven fabric, GSM-123+/-
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Ladies Top made of 100% Polyester solid dyed woven fabric,	4875 Nos.	100% Polyester solid dyed woven fabric, GSM-123+/-	10,587 Sq. meter									

	GSM-123+/-10%, No.IJ303327	Style	10%	
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

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Case No.:4/40/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Approved	
HQ File :01/84/050/00359/AM13/	RLA File :05/23/040/00357/AM13/	Lic.No/Date:0510340042 04.12.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Shirt with pocket made of 100% Polyester dyed woven fabric, GSM-95+/-10%, Style No. GAIL SA303WB10/ GAIL SW303WB10	1700 Nos.	100% Polyester dyed woven fabric, GSM-95+/-10%	6885 Sq. meter
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

19	Case No.:18/40/84-ALC3/2012		Party Name: RELIANCE INDUSTRIES LTD.		Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Deferred
	HQ File :01/84/050/00373/AM13/		RLA File :03/95/040/00655/AM13/		Lic.No/Date:0310717388 17.12.2012	Defer Date: 31.01.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 07.02.2013.

20	Case No.:19/40/84-ALC3/2012	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Transferred
	HQ File :01/84/050/00374/AM13/	RLA File :56/24/040/00012/AM13/	Lic.No/Date:5610001452 03.01.2013	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and found that the export product is not produced from manmade fabric. Hence, classification of export product under chapter 63 of ITC (HS) code is not tenable. The Committee further felt that export product is plastic item and comes under chapter 39 of the ITC (HS) code. Therefore, after deliberation the Committee has decided to transfer this case to NC-VII for a decision.</p> <p>The Committee also decided to advice to all R.A. that whenever they received such type of application, they should amend the ITC (HS) Code and treat it as Plastic item.</p>			

MANUAL AGENDA CASES

(21)

Case No.662	M/s Floor Decor
NC 40/AM-13, dt. 10.01.2013	File No.01/84/50/135/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.1010049775 dated 01.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per report and sample submitted by applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
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		Quantity		allowed
1.	PVC Backed Coir Mats/ Matting in various sizes Mats	1,94,175 Sq. meters	Relevant PVC backed Coir Matting in roll forms rolls	2,00,000 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.663	M/s Choice Clothing Co. Pvt. Ltd., Gurgaon
NC 40/AM-13, dt. 10.01.2013	File No.01/84/162/523/AM-13/DES-V
Fixation of ad-hoc norms in respect of Annual Advance Authorisation No.0510288259 dated 19.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 60% Cotton 40% Polyester woven fabric, GSM-78+/-10%, Style No.10059	14,460 Nos.	60% Cotton 40% Polyester woven fabric, GSM-78+/-10%, width-56"	16,905.000 Meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.664	M/s Richa & Co., New Delhi
NC 40/AM-13, dt. 10.01.2013	File No.01/84/50/265/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0510337270 dated 15.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the CAD/CAM, measurement chart, sketch of the export product pertaining to style No.IF302237 in the application in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 07.02.2013.

(24)

Case No.665	M/s SRF Ltd., Viralimalai, Tamil Nadu
NC 40/AM-13, dt. 10.01.2013	File No.01/84/162/339/AM-13/DES-V
Fixation of Standard Input Output Norms for export product 'Dipped Belting Fabrics (EP) Conveyor Duck/Synthetic Fabrics of Nylon 6/66 & Polyester 840 Denier and above'.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that the case may be examined in the file seeking the views of the Synthetic & Rayon Textiles Export Promotion Council about the details of export product, its ITC (HS) code, it is chemical product or any other product. The case has been withdrawn from the agenda.

(25)

Case No.666	Association of Sodium Hydrosulphite Manufacturers, Vadodara
NC 40/AM-13, dt. 10.01.2013	File No.01/84/162/542/AM-13/DES-V
Review of Standard Input Output Norms (SION) Nos. G7 and G46 as Sodium Hydro-sulphite is not consumed during the production of the articles and disallow import of SHS in these entries as it is not being used in the final product but is being sold in the market without imposition of ADD.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J. Prabhakara Rao, Consultant, present before the NC on behalf of the firm. Mr. Prabhakara Rao explained the details of the case before the Committee. The Committee, after deliberations decided to refer the matter to DIPP for seeking the views of Central Leather Research Institute, Chennai and Council for Leather Exports, Chennai. The case stands for re-listing on 07.02.2013.
